

**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
MCRC No. 21704 of 2024**

*(VISHNUNATH JANGAM Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 25-06-2024**

Shri Anshu Gupta - learned counsel for the applicant.

Shri Nitin Goyal - learned Panel Lawyer for respondent No.1 /State.

This is the **first** bail application filed under Section 439 of Cr.P.C. on behalf of applicant for grant of regular bail relating to Crime No.39/2024, registered at Police Station Raghunathpur, District Sheopur (M.P.) for the offences punishable under Sections 354, 354-B, 341, 506 of IPC and Section 9m/10 of POCSO Act, 2012.

2. Learned counsel for the applicant submits that initially the applicant was given benefit of Section 41-A of Cr.P.C. and he cooperated in the investigation and later on, the applicant has been arrested in connection with the said offence. The applicant is in custody since 28.04.2024 and challan has already been filed by completing the investigation. The applicant undertakes to cooperate in the trial, in case he is granted benefit of bail.

3 . Per contra, learned Panel Lawyer for the respondent No.1/State opposed the bail application and prayed for dismissal of the application.

4. Heard the counsel for the parties at length and perused the case diary.

5. Considering aforesaid circumstances, bail application filed by the applicant is **allowed**. It is directed that applicant shall be released on bail on furnishing personal bond in the sum of **Rs.1,00,000/- (Rupees One Lakh Only)** with two solvent sureties each of **Rs.1,00,000/- (Rupees One Lakh Only)** in the like amount to the satisfaction of the trial court for his regular appearance before Court on all such dates as may be fixed in this regard.

6. This order shall remain operative subject to compliance of following stringent conditions by the applicant :-

*a. The applicant will comply with all the terms and conditions of the bond executed by him;*

*b. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer as the case may be;*

*c. The applicant will cooperate in the trial and he shall not commit an offence similar to the offence of which he is accused;*

*d. The applicant will not seek unnecessary adjournments during the trial;*

*e. The applicant will not leave India without previous permission of the trial Court/Investigating Officer as the case may be;*

*f. The applicant shall not move in the vicinity/village of complainant party where she/he resides in any manner;*

*g. Applicant shall not try to contact the complainant party in person or through any digital/electronic media otherwise, benefit of bail shall immediately be withdrawn;*

*h. The applicant shall not involve himself in any criminal activity in future otherwise, benefit of bail shall immediately be withdrawn.*

*i. In case of bail jump, this order shall become ineffective.*

7. Application stands allowed and disposed of.

8. A copy of this order be sent to the trial Court concerned for compliance and information.

AK/-

